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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/427 - 431 /2007, ST/COD/260-61 & 263-65/07
ST/STAY/1890-94/07

Date 31/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
LIFE INSURANCE CORPPRATION OF INDIA
ZONAL OFFICE, JEEVAN BHARTI, CONNAUGHT
CIRCUS, NEW DELHI
110001

LIFE INSURANCE CORPPRATION OF INDIA

Appellant

C.C.E. JAIPUR I

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. ST/50-54/08 Customs dated 25.03.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Alongwith Stay Order No ST/105-09/08 & Misc Order
No ST/37-11/08


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME,
JAIPUR 302005.

2. Adv. / Consult

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

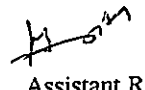
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

the said clearance has been obtained in the intervening period. As more than six months have lapsed but clearance has not been obtained, we dismiss the appeals with liberty to apply for restoration as and when clearance is obtained.

[Dictated and pronounced in the open Court]

sd
(Justice S.N. Jha)
President

sd
(M. Veeraiyan)
Member (Technical)

nk

प्रमाणित प्रति / Certified True Copy

सहायक पंजीवार / Asstt. Registrar
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
West Block No. 2
आर.के.पुरम / R.K. PURAM
नई दिल्ली / New Delhi-06

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Appeal No. ST/427 - 431 /2007, ST/COD/260-61 & 263-65/07
ST/STAY/1890-94/07

Date 31/03/2008

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C.E.S.T.A.T., New Delhi

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No ST/37-41/08


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(Customs Appeal Branch)

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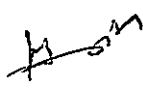
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Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI, COURT NO.1

SERVICE TAX CONDONATION OF DELAY APPLICATION NOS. 260,
261 & 263 TO 265 OF 2007 IN SERVICE TAX STAY APPLICATION
NOS.1890 TO 1894 OF 2007 IN SERVICE TAX APPEAL NOS. 427-431
OF 2007

[Arising out of Order-n-Appeal Nos.51 to 54/GRM/ST/JPR-I/2007 dated 7.3.2007 and 55/GRM/ST/JPR-I/2007 dated 8.3.2007 passed by the Commissioner (Appeals-I) of Customs and Central Excise, Jaipur]

Date of Hearing/Decision: 25.3.2008

Hon'ble Mr. Justice S.N. Jha, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

- | | | |
|--|---|----|
| 1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982. | : | No |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : | No |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | : | No |
| 4. Whether Order is to be circulated to the Departmental authorities? | : | No |

Life Insurance Corporation of India

Appellant

[Rep. by: None]

Versus

CCE, Jaipur

Respondent

[Rep. Shri R.K. Verma, DR]

Coram: Hon'ble Mr. Justice S.N. Jha, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Final **ORDER** No. ST/50-54/08
Stay Order No. ST/105-109/08
Misc Order No. ST/37-41/08

Per Justice S.N. Jha:

None is present on behalf of the appellant. These appeals were adjourned earlier on two occasions namely, 14.9.2007 and 12.12.2007 awaiting clearance from the COD. There is no intimation to the effect that

^{necessary}
the said clearance has been obtained in the intervening period. As more than six months have lapsed but clearance has not been obtained, we dismiss the appeals with liberty to apply for restoration as and when clearance is obtained.

[Dictated and pronounced in the open Court]

[Justice S.N. Jha]
President

[M. Veeraiyah]
Member (Technical)

nk